

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 466/TL/2025

Coram:

Shri Ramesh Babu V., Member

Shri Ravinder Singh Dhillon, Member

Date of Order: 28th June, 2025

In the matter of

Application under Sections 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to grant of Transmission License to Rajasthan V Power Transmission Limited.

And

In the matter of

**Rajasthan V Power Transmission Limited,
(A 100% wholly owned subsidiary of Power Grid Corporation of India Limited),**

Registered office: B-9, Qutab Institutional Area,
Katwaria Sarai, New Delhi-110016.

Address for correspondence:

C/o ED (TBCB), Power Grid Corporation of India Limited,
Saudamini, Plot No.2, Sector-29,
Gurgaon-122001.

...Petitioner

Vs

**1. Central Transmission Utility of India Limited,
Saudamini, Plot no. 2, Sector -29,
Gurgaon-122001.**

**2. REC Power Development and Consultancy Limited,
REC Corporate Head Quarter,
D Block, Plot No. I – 4,
Sec–29 Gurugram–122001.**

**3. Adani Renewable Energy Holding Eighteen Limited,
6th floor, CT Tower-1, Inspire Business Park,
Opp. Adani Corporate House, Nr. Vaishnodevi Circle,
Khodiyar, Ahmedabad- 382421, Gujarat.**

**4. Renew Solar Power Private Limited Renew Hub,
Commercial Block-1, Zone-6, Golf Course Road,**

DLF City Phase V, Gurugram-122009, Haryana.

5. Purvah Green Power Private Limited,
2A Lord Sinha Road First Floor,
Middleton Row Kolkata-700071, West Bengal.

6. Banyan Energy Private Limited,
Plot no-51 & 52, M-Powered Building Phase-IV,
Udyog Vihar Near Atlas Chowk, Haryana.

7. Juniper Green Energy Private Limited,
Plot No. 18, 1st Floor,
Institutional Area, Sector-32,
Gurgaon- 122001, Haryana.

8. Serentica Renewables India Private Limited,
DLF Cyber Park, Tower B,
9th Floor, Udyog Vihar Phase-III,
Sector-20 Gurugram-122008, Haryana

9. Izhma Solar Private Limited,
5th Floor, North Tower,
M3M Tee Point, Sector-65,
Golf Course Extension Road Gurgaon-122018, Haryana.

10. ACME Cleantech Solutions Private Limited,
ACME Solar Holdings Pvt. Ltd.
Plot No. 152, Sector-44, Gurugram-122002, Haryana.

11. CESC Limited,
Cesc House, Chowringhee Square,
Kolkata, West Bengal.

12. Green Infra Wind Energy Private Limited,
Building 7A, Level 5,
DLF Cyber City,
Gurugram-122002, Haryana.

13. Hexa Climate Solutions Private Limited,
14th Floor, Vatika Business Park,
Sohna Road, Gurugram-122018, Haryana.

14. Illuminate Hybren Private Limited,
Embassy 247 Park, Tower B, 6th Floor,
Lal Bahadur Shastri Marg, Vikhroli West,
Mumbai-400083, Maharashtra.

15. Vayuna Renewables India Project Private Limited,
B-208 & 209 Pioneer Urban, Square,
2nd Floor, Sector 62,

Air Force, Gurgaon, Haryana.

16. Chandigarh Electricity Department,
UT-Chandigarh, Div-11, Opposite,
Transport Nagar, Industrial Area Phase - I,
Chandigarh.

17. BSES Rajdhani Power Limited,
AVP (PMG), PMG Office,
2nd Floor B-Block, Nehru Place,
New Delhi-110019.

18. BSES Yamuna Power Limited,
Asstt. Vice President (PMG),
Shakti Kiran Bldg, Second Floor,
Karkardooma, New Delhi-110032.

19. New Delhi Municipal Council,
AAO (Commercial), 19th Floor,
NDMC, Palika Kendra,
Sansad Marg, New Delhi-110001.

20. Tata Power Delhi Distribution Limited,
Power Management Group,
Technology Centre, Near PP-3 Grid Sub Station,
Opp. PP Jewellers, Netaji Shubhash Place,
Pitampura, New Delhi-110034.

21. Himachal Pradesh State Electricity Board,
PR&ALDC, HPSEB Ltd., 132 KV S/S Tutu,
Shimla-171011, Himachal Pradesh.

22. Haryana Power Purchase Centre,
Shakti Bhawan, Energy Exchange,
Panchkula.

23. Power Development Department,
Jammu Jammu SLDC Buliding,
1st Floor, Gladni, Power House Narwal,
Jammu, J&K.

24. Punjab State Power Corporation Limited,
Shed No. T-1A,
Thermal Designs, Patiala-147001, Punjab.

25. HVDC Dadri, POWERGRID,
B-9, Qutub Institutional Area,
Katwaria Sarai, New Delhi-110016.

26. HVDC Rihand, POWERGRID,

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B-9, Qutub Institutional Area,
Katwaria Sarai, New Delhi-110016.

27. Ajmer Vidyut Vitran Nigam Limited,
The Superintending Engineer (Billing),
Rajasthan Urja Vikas Nigam Limited, 132 KV,
Sub- Station Building, Calgiri Road Malviya Nagar,
Jaipur-302017, Rajasthan.

28. Jodhpur Vidyut Vitran Nigam Limited,
The Superintending Engineer (Billing),
Rajasthan Urja Vikas Nigam Limited, 132 KV,
Sub- Station Building, Calgiri Road Malviya Nagar,
Jaipur-302017, Rajasthan.

29. Jaipur Vidyut Vitran Nigam Limited,
The Superintending Engineer (Billing),
Rajasthan Urja Vikas Nigam Limited, 132 KV,
Sub- Station Building, Calgiri Road Malviya Nagar,
Jaipur-302017, Rajasthan.

30. North Central Railway,
DRM Office Nawab
Yusuf Road-211011.

31. Uttarakhand Power Corporation Limited,
Urja Bhawan, Kanwali Road,
Dehradun-248001.

32. Uttar Pradesh Power Corporation Limited,
Fund Management, Shakti Bhawan,
14 Ashok Marg, Lucknow, UP.

33. AD Hydro,
AD Hydro Power Limited,
Bhilwara Towers, A-12,
Sector-1, Noida-201301.

34. GMR Kamalanga Energy Limited,
25/1 SKIP HOUSE, 25/1 SKIP HOUSE,
Museum Road,
Bangalore - 560025, Karnataka.

35. MB Power (Madhya Pradesh) Limited,
239, Okhla Industrial Estate,
Phase –III, New Delhi-110020.

36. HVDC Agra, POWERGRID,
B-9, Qutub Institutional Area, New Delhi.

37. HVDC Balia, POWERGRID,
POWERGRID B-9, Qutub Institutional Area,
Katwaria Sarai, New Delhi-110016.

38. HVDC Bhiwadi, POWERGRID,
POWERGRID B-9, Qutub Institutional Area,
Katwaria Sarai, New Delhi-110016.

39. HVDC Kurukshetra, POWERGRID,
POWERGRID B-9, Qutub Institutional Area,
Katwaria Sarai, New Delhi-110016.

40. Northern Indian Railway,
Sr. DEE, TRD, Delhi Division
Central Delhi.

41. Noida Power Company Limited,
Electric Sub Station Knowledge Park IV,
Greater Noida-201310.

42. Northern Railways,
Sr. DEE/ TRD, DRM Office,
Hazratgan-226001, Lucknow.

43. Chhatisgarh State Power Distribution Co. Limited,
CSPDCL, Post: Sundernagar, Dangania,
Raipur-492013.

44. Goa Electricity Deparement-WR,
Goa Electricity DeptCurti., Ponda-403401.

45. Gujarat Urja Vikas Nigam Limited,
Sardar Patel Vidyut Bhavan,
Racecourse Vadodara-390007.

46. Heavy Water Board,
Floor, Vikram Sarabhai Bhavan,
Trombay, Anushaktinagar,
Mumbai-400094, Maharashtra.

47. HVDC Bhadrawati, PGCIL,
PGCIL RHQ, WR-I, Sampriiti Nagar,
Off National Highway No. 8, Taluka: Kamrej,
PO: Uppalwadi, Nagpur-440026, Maharashtra.

48. HVDC Vindhyachal, PGCIL,
PGCIL RHQ, WR-I, Sampriiti Nagar,
Off National Highway No. 8,
Taluka: Kamrej, PO: Uppalwadi,
Nagpur-440026, Maharashtra.

49. M.P. Power Management Company Limited,
14, Shakti Bhawan, Rampur, Jabalpur-482008.

50. MSEDCL,
Plot No 9, "prakashgad", A K Marg, Bandra East,
Mumbai-400051.

51. ACB India Limited,
7th Floor, Corporate Tower,
Ambience Mall, NH-8,
Gurgaon-122001, Haryana.

52. Torrent Power Limited,
Torrent Power Ltd. Naranpura Zonal Office, Sola Road,
Ahmedabad-380013.

53. Thermal Powertech Corporation India,
6-3-1090, Clock C, Level 2, TSR, Towers,
Rajbhavan Road, Somajiguda,
Hyderabad-500082, Telangana.

54. BARC,
Bhabha Atomic Research Centre,
Anushakti Nagar, Mumbai-400085, Maharashtra.

55. GMR Warora Energy Limited,
Plot B-1, GMR Warora Energy Ltd.,
Mohabala MIDC Growth Centre,
Post-Warora, Dist.-Chandrapur-442907, Maharashtra.

56. HVDC Champa,
PGCIL RHQ, WR-I, Sampriti Nagar,
Off National Highway No. 8,
Taluka: Kamrej, PO: Uppalwadi,
Nagpur-440026, Maharashtra.

57. West Central Railway Head Office,
General Manager's Office,
Electrical Branch, Jabalpur-482001.

58. Western Railway Office,
Chief Electrical Engineer Mumbai.

59. DB Power Limited- Untied,
Opp. Dena Bank, C-31, G- Block Mumbai.

60. Chhattisgarh State Power Trading Co. Limited,
2nd Floor Vidyut Sewa Bhawan Raipur.

61. TRN Energy Private Ltd-Untied,
7th Floor, Ambience Office Block Gurugram.

62. Adani Power (Mundra) Limited,
Adani Corporate House, Shantigram,
Near Vaishnavdevi Circle,
S G Road Ahmedabad-382421.

63. Raigarh HVDC Station,
RPT HVDC Office,
Hebbal, Bangalore–560094.

64. Arcelor Mittal Nippon Steel India Limited,
27, AMNS House,
2TH KM Surat Hazira road,
Hazira-394270, Gujarat.

65. Central Railway
Pcee's Office 2nd Floor Parcle Building,
Csmt, Mumbai-400001.

66. Dadra and Nagar Haveli and Daman an Power Distribution Corporation Ltd.
1st & 2nd Floor, Vidyut Bhavan, NexSilvassa & Daman.

67. MPSEZ Utilities Limited,
3rd Floor, Adani Corporate House, Ahmedabad

68. POWERGRID Mandsaur Transmission Limited,
B-9, Qutab Institutional Area, Katwaria Sarai,
New Delhi-110016.

69. POWERGRID Sirohi Transmission Limited,
B-9, Qutab Institutional Area, Katwaria Sarai,
New Delhi-110016.

70. Khargone Transmission Limited,
F-1, Mira Corporate Suits, 1 & 2,
Mathura Road, Ishwar Nagar,
New Delhi-110065.

....Respondents

Parties present:

Shri Vikas Kumar, RVPTL
Shri Rohit Jain, RVPTL
Shri Kamal, RECPDCL

ORDER

The Petitioner, Rajasthan V Power Transmission Limited, has filed the present Petition for the grant of a transmission licence under Sections 14 and 15 of Order in Petition No. 466/TL/2025

the Electricity Act, 2003 (hereinafter referred to as “the Act”) read with the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024 (hereinafter referred to as “the Transmission Licence Regulations”) to establish “Transmission system for evacuation of power from Rajasthan REZ Ph-V (Part-1: 4 GW) [Sirohi/Nagaur] Complex” on Build, Own, Operate and Transfer basis (hereinafter referred to as “the Project”) consisting of the following elements:

Sl. No.	Name of the Transmission Element	Scheduled COD in months from Effective Date	Percentage of Quoted Transmission Charges recoverable on Scheduled COD of the Element of the Project	Element(s) which are pre-required for declaring the commercial operation (COD) of the respective Element
1. Transmission system for immediate Evacuation of Power from Sirohi S/s (2 GW)				
1.	4x500 MVA, 400/220 kV ICTs at Sirohi S/s along with transformer bays • 400/220 kV 500 MVA ICTs- 4 Nos. • 400 kV ICT bays-4 Nos. • 220 kV ICT bays- 4 Nos.	24 months (24.3.2027)	100%	All Elements are required to be commissioned simultaneously as their utilization is dependent on each other.
2.	5 Nos. 220 kV line bays at Sirohi S/s for RE interconnection • 220 kV line bays - 5 Nos.			
3.	220 kV Sectionalizer bay (1 set) along with 220 kV BC (2 Nos.) bay and 220 kV TBC (2 Nos.) bay at Sirohi S/s • 220 kV Sectionalizer bay (1 set) • 220 kV BC (2 Nos.) bay and 220 kV TBC (2 Nos.) bay			

4.	1 No. 400 kV line bays at Sirohi S/s for RE interconnection • 400 kV line bay – 1 No.	24 months (24.3.2027)		
2. Transmission System for Common Evacuation of Power from Sirohi PS (2 GW) and Merta-II PS (2 GW)				
5.	Sirohi – Mandsaur PS 765 kV D/C line along with 240 MVAR switchable line reactor at Sirohi end and 330 MVAR switchable line reactor at Mandsaur PS end for each circuit of Sirohi – Mandsaur PS 765 kV D/C line • 765 kV line bays at Sirohi S/s – 2 Nos. • 765 kV line bays at Mandsaur PS – 2 Nos. • 765 kV, 240 MVAR switchable line reactors at Sirohi S/s end– 2 Nos. • 765 kV, 330 MVAR switchable line reactors at Mandsaur PS end– 2 Nos. • Switching equipment for 765 kV, 240 MVAR switchable line reactors at Sirohi S/s end – 2 Nos. • Switching equipment for 765 kV, 330 MVAR switchable line reactors at Mandsaur PS end – 2 Nos.	24 months (24.3.2027)	100%	
6.	Mandsaur PS – Khandwa (New) 765 kV D/C line along with 240 MVAR switchable line reactor for each circuit at each end of Mandsaur PS – Khandwa (New) 765 kV D/C line • 765 kV line bays at Mandsaur PS – 2 Nos. • 765 kV line bays at			

	Khandwa (New) – 2 Nos. • 765 kV, 240 MVAR switchable line reactors at Mandsaur PS end– 2 Nos. • 765 kV, 240 MVAR switchable line reactors at Khandwa (New) end– 2 Nos. • Switching equipment for 765 kV, 240 MVAR switchable line reactors at Mandsaur PS end – 2 Nos. • Switching equipment for 765 kV, 240 MVAR switchable line reactors at Khandwa (New) end – 2 Nos.			
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Note:

- *Developer of Sirohi S/s shall provide space for 2 Nos. of 765 kV line bays, 400/220 kV ICTs and associated bays, 220 kV line bays. 220 kV Sectionalizer bay along with 220 kV BC bay and 220 kV TBC bay, switchable line reactors (along with switching equipment) at Sirohi S/s as per the scope.*
- *Developer of Mandsaur PS shall provide space for 4 Nos. of 765 kV line bays, switchable line reactors (along with switching equipment) at Mandsaur PS.*
- *M/s Sterlite shall provide space for 2 Nos. of 765 kV line bays, switchable line reactor (along with switching equipment) at Khandwa S/s.*

2. The Petitioner has made the following prayers:

“(a) Grant Transmission Licence to the Applicant; and

(b) Allow the sharing and recovery of Transmission Charges for Inter-State Transmission System for “Transmission system for evacuation of power from Rajasthan REZ Ph-V (Part-1: 4 GW) [Sirohi/Nagaur] Complex” as per Sharing of Inter-state Transmission Charges and Losses CERC Regulations 2020 and any other amendment thereon issued from time to time by CERC;

(c) Pass such other order / orders, as may be deemed fit and proper in the facts & circumstances of the case.”

Hearing dated 30.5.2025

3. Notice was issued to the parties to file the reply and rejoinder. During the course of the hearing, the representative of the Petitioner submitted that there was a

delay of two days in filing the instant Petition due to the non-reflection of the filing fees on the e-portal, and accordingly, prayed to condone the said delay.

4. Vide Record of Proceedings (hereinafter referred to as “RoP”) for the hearing dated 30.5.2025, CTUIL was directed to furnish the details of the inter-connecting upstream and downstream transmission systems, as well as the details of connectivity and GNA granted and/or applications received at Sirohi S/s. Considering the submissions made, the Commission reserved the matter for orders.

5. CTUIL, in compliance with the RoP dated 30.5.2025, vide affidavit dated 10.6.2025, has submitted as under:

- **Details of Inter-Connecting Upstream and Downstream Transmission System: -**

Sr. No.	Particulars	Details of Transmission System	STU/ISTS	Implementing Agency	Implementation Mode (RTM/TBCB)	Commissioning Schedule/Status
1	Upstream Transmission System	Sirohi PS	ISTS	Sirohi Transmission Ltd. (subsidiary of POWERGRID)	TBCB	Under Construction with expected commissioning as 22.08.2026
		Mandsaur PS	ISTS	Rajasthan IV C Power Transmission Ltd. (subsidiary of POWERGRID)	TBCB	Under Construction with expected commissioning as 22.08.2026
2	Downstream Transmission System	Khandwa S/s	ISTS	Existing	Existing	Existing

- The details of the connectivity/ GNA granted and/ or applications received at Sirohi S/s:

In this regard, 4200 MW connectivity granted at Sirohi PS and Merta-II PS which is associated with “Transmission system for evacuation of power from Rajasthan REZ Ph-V (Part-1: 4 GW) [Sirohi/Nagaur] Complex”. Details are as follows:

Sr. No.	Applicant Name	App. No.	Type of applicant (Generator/Bulk Consumer/Distribution Licensee etc.)	Pooling Station	Quantum of Connectivity/GNA Granted/Applied for (MW)	Start Date of Connectivity/GNA	Conn BGs Furnished
1	ReNew Solar Power Private Limited	2200000551	Generator	Sirohi	400	24-Mar-27	Conn BG1-Rs 50Lakhs Conn BG2-Rs 6Crs Conn BG3-Rs 8Crs
2	CESC Ltd	2200000518	Generator	Sirohi	300	24-Mar-27	Conn BG1-Rs 50Lakhs Conn BG2-Rs 3Crs Conn BG3-Rs 6Crs
3	Illuminate Hybren Private Limited	2200000646	Generator	Sirohi	300	24-Mar-27	Conn BG1-Rs 50Lakhs Conn BG2-Rs 3Crs Conn BG3-Rs 6Crs
4	Serentica Renewables India Private Limited	2200000644	Generator	Sirohi	300	24-Mar-27	Conn BG1-Rs 50Lakhs Conn BG2-Rs 3Crs Conn BG3-Rs 6Crs
5	Izhma Solar Private Limited	2200000743	Generator	Sirohi	200	31-Mar-28	Conn BG1-Rs 50Lakhs Conn BG2-Rs 3Crs Conn BG3-Rs 4Crs
6	Vayuna Renewables India Project Pvt. Ltd.	2200000758	Generator	Sirohi	300	01-Apr-27	Conn BG1-Rs 50Lakhs Conn BG2-Rs 3Crs Conn BG3-Rs 6Crs

Sr. No.	Applicant Name	App. No.	Type of applicant (Generator/Bulk Consumer/Distribution Licensee etc.)	Pooling Station	Quantum of Connectivity/GNA Granted/Applied for (MW)	Start Date of Connectivity/GNA	Conn BGs Furnished
7	ReNew Solar Power Private Limited	2200000779	Generator	Sirohi	300	30-Jun-27	Conn BG1-Rs 50Lakhs Conn BG3-Rs 6Crs
8	Purvah Green Power Private Limited	2200000842	Generator	Merta-II	300	01-Sep-27	Conn BG1-Rs 50Lakhs Conn BG2-Rs 3Crs Conn BG3-Rs 6Crs
9	Sembcorp Green Infra Pvt. Ltd.	2200000812	Generator	Merta-II	300	31-May-27	Conn BG1-Rs 50Lakhs Conn BG2-Rs 3Crs Conn BG3-Rs 6Crs
10	Sembcorp Green Infra Pvt. Ltd.	2200000813	Generator	Merta-II	300	31-May-27	Conn BG1-Rs 50Lakhs Conn BG2-Rs 3Crs Conn BG3-Rs 6Crs
11	Banyan Energy Private Limited	2200000823	Generator	Merta-II	300	24-Mar-27	Conn BG1-Rs 50Lakhs Conn BG2-Rs 3Crs Conn BG3-Rs 6Crs
12	Juniper Green Energy Private Limited	2200000879	Generator	Merta-II	300	31-Dec-27	Conn BG1-Rs 50Lakhs Conn BG2-Rs 3Crs Conn BG3-Rs 6Crs
13	Acme Solar Holdings Limited	2200000840	Generator	Merta-II	300	31-Mar-27	Conn BG1-Rs 50Lakhs Conn BG2-Rs 3Crs Conn BG3-Rs 6Crs
14	Hexa Climate Solutions Private Limited	2200000848	Generator	Merta-II	300	31-Mar-27	Conn BG1-Rs 50Lakhs Conn BG2-Rs 3Crs Conn BG3-Rs 6Crs

Sr. No.	Applicant Name	App. No.	Type of applicant (Generator/Bulk Consumer/Distribution Licensee etc.)	Pooling Station	Quantum of Connectivity/GNA Granted/Applied for (MW)	Start Date of Connectivity/GNA	Conn BGs Furnished
							6Crs

6. No reply has been filed by the Respondents despite notice.

7. The Petitioner has submitted that in accordance with the “Guidelines for Encouraging Competition in Development of Transmission Projects” and “Tariff Based Competitive Bidding Guidelines for Transmission Service” (hereinafter referred to as “the Guidelines”) issued by the Ministry of Power, Government of India, under Section 63 of the Act, REC Power Development and Consultancy Limited (hereinafter referred to as “RECPDCL”) was notified by the Ministry of Power, Government of India, vide Gazette Notification. No. 3377 [F No. 15/03/2018-Trans- Part(4)] dated 30.8.2024 as the Bid Process Coordinator (hereinafter referred to as “BPC”) for the purpose of selection of bidder as Transmission Service Provider (hereinafter referred to as “TSP”) to establish Inter-State Transmission System for Transmission system for evacuation of power from Rajasthan REZ Ph-V (Part-1: 4 GW) [Sirohi/Nagaur] Complex” on Build, Own, Operate and Transfer basis.

8. RECPDCL, in its capacity as the BPC initiated the bid process on 26.9.2024 and completed the same on 24.3.2025 in accordance with the Guidelines. Power Grid Corporation of India Limited was selected as the successful bidder having quoted the lowest transmission charges of Rs. 5348.06 million in order to provide the transmission services to the beneficiaries of the transmission system.

9. The RfP was issued on 26.9.2024. At the RfP (Technical and Financial) stage, three bidders, namely, (i) Power Grid Corporation of India Limited; (ii) Resonia Limited (Formerly known as Sterlite Grid 32 Limited) and (iii) Adani Energy Solutions Limited submitted their offers. The RfP (Technical) bids of the bidders were opened by Bid Opening Committee in the Central Electricity Authority on 7.2.2025 in the presence of representative of bidders. Based on the recommendation of the Bid Evaluation Committee (hereinafter referred to as "BEC"), the RfP (Financial) Bids-Initial Price Offer of the bidders were opened on 24.2.2025. Lowest Initial Price Offer discovered (Best Deal) at MSTC portal was Rs. 6600 million. The details of the quoted transmission charges by the bidders are given below:

Sr. No.	Name of the Bidder	Quoted Transmission Charges from the Initial Offer (in Rs. Million)	Rank
1.	Power Grid Corporation of India Limited	6,600.00	L1
2.	Resonia Limited (Formerly known as Sterlite Grid 32 Limited)	7,921.10	L2
3.	Adani Energy Solutions Limited	8,930.00	L3

10. As per Clause 2.5 of the RfP document, initial offers shall be ranked on the basis of ascending order for the determination of the qualified bidders. The bidders holding the first fifty per cent of the ranks (with any fraction rounded off to a higher integer) or four Bidders, whichever is higher, shall be considered to be qualified for participating in the electronic reverse auction stage and submitting their final offer.

11. The e-reverse auction was conducted on the MSTC portal on 25.2.2025 and was concluded on 26.2.2025. The following transmission charges, as quoted by each bidder, emerged:

Sr. No.	Name of the Bidder	Initial Quoted Transmission Charges (in Rs. million)	Final Quoted Transmission Charges (in Rs. million)	Rank
1.	Power Grid Corporation of India Limited	6,600.00	5,348.06	L1
2.	Resonia Limited (Formerly known as Sterlite Grid 32 Limited)	7,921.10	5361.47	L2
3.	Adani Energy Solutions Limited	8,930.00	8,930.00 (Did not submit any bid)	L3

12. As per the Bid Evaluation Report dated 28.2.2025, Power Grid Corporation of India Limited emerged as the successful bidder with the lowest quoted transmission charges of Rs. 5348.06 million. BEC, vide its certificate dated 28.2.2025, has certified that the entire bid process has been carried out in accordance with the Guidelines issued by the Ministry of Power under Section 63 of the Act. BEC has further certified that the transmission charges discovered through the e-reverse auction are acceptable.

13. Consequent to its selection as the lowest bidder, a Letter of Intent (hereinafter referred to as "LoI") was issued to Power Grid Corporation of India Limited by the BPC on 3.3.2025, which was accepted by Power Grid Corporation of India Limited. Under the terms of RfP and the Letter of Intent, the successful bidder is obligated to accomplish the following tasks:

- (a) Provide Contract Performance Guarantee in favour of Central Transmission Utility of India Limited (hereinafter referred to as "CTUIL");
- (b) Execute Share Purchase Agreement and Transmission Service Agreement;
- (c) Acquire, for the Acquisition Price, 100% share equity share Rajasthan V Power Transmission Limited from RECPDCL along with all its related assets and liabilities;

(d) Make an application to this Commission for adoption of transmission charges, as required under Section 63 of the Act; and

(e) Apply to this Commission for the grant of a transmission licence;

14. Power Grid Corporation of India Limited has furnished the Contract Performance Guarantee (hereinafter referred to as “CPG”) in favour of the Nodal Agency, i.e., CTUIL, for Rs. 128 crores on 24.3.2025 and has acquired hundred percent equity holding in Rajasthan V Power Transmission Limited on 24.3.2025. The Petitioner entered into a Transmission Service Agreement (TSA) with CTUIL on 24.3.2025.

15. Section 14 of the Act provides that the Appropriate Commission may, on an application made under Section 15 of the Act, grant a licence to any person to transmit electricity as a transmission licensee in any area as may be specified in the licence. The word “person” has been defined in Section 2(49) of the Act to include any company or body corporate or association or body of individuals, whether incorporated or not, or artificial juridical person. The Petitioner has been incorporated under the Companies Act, 2013. The main objective of the Petitioner Company is as under:

“To plan, promote and develop an integrated and efficient power transmission system network in all its aspects including planning, investigation, research, design and engineering, preparation of preliminary, feasibility and definite project reports, construction, operation and maintenance of transmission lines, sub-stations, load dispatch stations and communication facilities and appurtenant works, coordination of integrated operation of state, regional and national grid system, execution of turn-key jobs for other utilities/organizations and wheeling of power in accordance with the policies, guidelines and objectives laid down by the Central Government from time to time”

16. Section 15 (1) of the Act provides that every application under Section 14 of the Act shall be made in such manner and in such form as may be specified by the Appropriate Commission and shall be accompanied by such fees as may be prescribed by the Central Government. The Commission has specified Transmission Licence Regulations in this regard. Regulation 4 (1) of the Transmission Licence Regulations provides that eligibility for the grant of a licence for inter-State transmission of electricity is contingent upon the entity being selected either through the competitive bidding process under Section 63 of the Electricity Act, 2003 or by the Central Government or its authorized agency to implement a project under the regulated tariff mechanism. Regulation 10 (1) of the Transmission Licence Regulations provided that in case the licensee has been selected for implementation of the project in accordance with the competitive bidding guidelines, the transmission tariff in terms of the Transmission Service Agreement shall be adopted by the Commission under Section 63 of the Act. The Project under consideration has been identified for development under competitive bidding by a competent authority, and the selection of the Project developer, has been certified to have been made in accordance with the Guidelines for competitive bidding.

17. Regulation 5 of the Transmission Licence Regulations, 2024 provides for the procedure for granting of transmission licence as under:

“(1) The application for the grant of licence shall be made to the Commission in Form-I appended to these regulations and shall be accompanied by such fee as may be prescribed by the Central Government from time to time under sub-section (1) of section 15 of the Act.

(2) The application shall be supported with an affidavit in accordance with Regulation 17 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023.

(3) The applicant shall submit the original application in electronic form along with enclosures on the e-filing portal of the Commission and electronically serve a copy of such application on all the concerned DICs of the project and the Central Transmission Utility. The application shall be served through e-mail on the concerned DICs of the project who are not registered on the e-filing portal of the Commission.

(4) The applicant shall also upload the complete application along with annexures on its website, in English. The applicant shall also upload on its website, the details as per Form-I and Form-II appended to these regulations in the Indian language of the State or the Union Territory where an element of the project or concerned transmission line is situated or proposed to be situated. The application shall be kept posted on the website of the applicant till such time the application is disposed of by the Commission.

(5) The applicant shall, within 3 working days of filing the application, publish a notice of its application in Form-II appended to these regulations in at least two leading daily digital newspapers, one in English language and another in the Indian language of the State or Union Territory where an element of the project or concerned transmission line is situated or proposed to be situated, inviting comments from the general public. The notice shall also be kept posted on the website of the applicant.

(6) The Registry of the Commission shall carry out a preliminary scrutiny of the application and convey the defects, if any, as far as possible within 7 days of receipt of the application. The defects shall be rectified by the applicant within a period of 7 days from the date of such intimation from the Registry of the Commission.

(7) In the notice published in the digital newspapers and on the applicant's website under this Regulation, it shall be indicated that the suggestions and objections to the application, if any, may be filed by any person within 15 days of publication of the notice to The Secretary, Central Electricity Regulatory Commission at the address where the office of the Commission is situated and at email id: registry@cercind.gov.in. Any suggestion or objection received in response to the public notice shall be shared with the applicant and the respondents by the Registry of the Commission.

(8) The applicant shall within 3 working days from the date of publication of the notice in terms of Clause (5) of this Regulation submit to the Commission on affidavit the details of the notice published, names of the digital newspapers in which the notice has been published, the dates and places of their publication and enclosing the relevant pages of the publication of notice.

(9) The CTUIL shall send its recommendations, if any, to the Commission on the proposal for grant of licence made in the application as far as practicable within a period of 10 (ten) days from the date of receipt of the application with a copy to the applicant: Provided that if CTUIL is unable to submit its recommendations within a period of 10 days, it shall inform the Commission

the reasons for the same and submit its recommendations within a period of 30 (thirty) days from the date of receipt of the application: Provided further that along with its recommendations, CTUIL shall submit the copy of approval of the transmission project by the Central Government in terms of Electricity (Transmission System Planning, Development and Recovery of Inter-state Transmission Charges) Rules, 2021 as amended from time to time. Explanation: The recommendations of the Central Transmission Utility shall not be binding on the Commission.

(10) The applicant may file its comments, duly supported by an affidavit, on the recommendations made by CTUIL and the suggestions and objections, if any, received in response to the public notice within 7 working days of receipt of such suggestions and objections, with an advance copy to the CTUIL and the person, if any, who has filed the suggestions and objections on the proposal made in the application.

(11) The Commission after considering the suggestions and objections received from the DICs and in response to the public notice published by the applicant, and the recommendations, if any, received from CTUIL may either propose to grant the licence to the applicant or for reasons to be recorded in writing, reject the application.

(12) Before granting a licence, the Commission shall publish a notice of its proposal on the Commission's website and in two daily digital newspapers, having wide circulation, as the Commission may consider appropriate, stating the name and address of the person to whom it proposes to grant the licence, details of the project for which it proposes to grant a licence, location or route of the elements of the project, and any other details that the Commission may consider appropriate, to invite further suggestions and objections on its proposal within 15 days of the publication of the notice.

(13) The Commission may, after consideration of the further suggestions and objections, if any, received in response to the public notice in terms of Clause(12) of this Regulation, grant licence to the applicant in Form-III appended to these regulations or for reasons to be recorded in writing, reject the application.

(14) The Commission shall before granting licence or rejecting the application under the provisions of this Regulation provide an opportunity of hearing to the applicant, CTUIL, the concerned DICs, or the person who has filed suggestions and objections, or any other interested person.

(15) The Commission shall, within 7 days of making the order to grant the licence to an applicant send a copy of the licence to the Central Government, the Central Electricity Authority, the Central Transmission Utility, the applicant and the concerned DIC(s)."

18. The Petitioner has approached the Commission with a separate application for the adoption of transmission charges in respect of the transmission system, which is presently under consideration of the Commission, and the order in that Petition will be issued separately. The Petitioner has filed the present Petition for the grant of a transmission licence in accordance with the provisions of the Transmission Licence Regulations, 2024. The Petitioner has submitted proof of service of the copies of the application on the BPC, CTUIL and the beneficiaries and proof of web posting of the complete application. The Petitioner has further undertaken to pay the applicable licence fee upon the grant of a transmission licence in terms of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012. The Petitioner has prayed for the grant of a transmission licence to Rajasthan V Power Transmission Limited with respect to the transmission system as per the details given in paragraph 1 above.

19. The Petitioner has made the Application as per Form-I and paid the fee of Rs. one lakh as prescribed by the Central Government. As per the direction of the Commission, the Petitioner has served a copy of the Application on the beneficiaries of the transmission project for the Project. The transmission charges quoted by the Petitioner, which have been recommended by the Bid Evaluation Committee for acceptance, is Rs. 5348.06 million. The Petitioner has also enclosed copies of the recommendations of the Bid Evaluation Committee.

20. The Petitioner has published the notices on its website in Form-II in English and in the Vernacular language. The Petition has published the notices digitally in the Times of India (English), Rajasthan Patrika and Patrika (Hindi) on 8.4.2025. In response, no objection has been received from the general public to the notices.

21. The Petitioner has served the copy of the Application on the Central Transmission of Utility of India Limited (CTUIL) as required under Section 15(3) of the Act and Regulation 5(3) of the Transmission Licence Regulations. CTUIL, vide its letter dated 11.4.2025, has recommended the grant of a transmission licence to the Petitioner. The Relevant portions of the said letter dated 11.4.2025 are extracted as under:

“This is with reference to petition having diary no. 181/2025, filed by M/s Rajasthan V Power Transmission Limited before Hon’ble Commission for grant of Transmission License to facilitate implementation of “Transmission system for evacuation of power from Rajasthan REZ Ph-V (Part-1: 4 GW) [Sirohi/Nagaur] Complex”, following is submitted:

- Renewable Energy Zones (REZs) were identified by MNRE/SECI with a total capacity of 181.5 GW for likely benefits by the year 2030 in eight states. This includes 75 GW REZ potential in Rajasthan comprising of 15 GW Wind and 60 GW Solar. Out of this, 5GW RE potential was identified in Sirohi/ Nagaur complex (Sirohi:3 GW including 1 GW BESS and Nagaur: 2 GW Solar). Accordingly, to facilitate evacuation of 4 GW Solar RE potential in Sirohi/ Nagaur complex (Sirohi: 2GW, Nagaur: 2GW), a transmission scheme for evacuation of power from Rajasthan REZ Ph-V (Part-1:4GW) was evolved and agreed in 30th CMETS-NR meeting held on 18.06.2024. Extracts of 30th CMETS-NR is attached in Annexure-I. Detailed scope for the subject scheme is attached in Annexure-II.*
- Further, the transmission scheme was discussed and agreed in the 74th NRPC meeting held on 29.06.2024 and special meeting of WRPC held on 29.07.2024. Extract of minutes of 74th NRPC meeting and relevant WRPC meeting is attached in Annexure-III and Annexure-IV respectively.*
- The subject transmission was further agreed in 21st NCT meeting held on 06.08.2024. Extract of minutes of 21st NCT meeting is attached at Annexure-V. Ministry of power vide Gazette Notification dated 30.08.2024 identified M/s RECPDCL Consulting Ltd. (PFCCCL) as Bid Processing Coordinator (BPC) for the purpose of selection of bidder as Transmission service provider to establish the subject scheme through TBCB route. Extracts of Gazette notification are enclosed at Annexure-VI. However, considering the connectivity granted at Sirohi PS (1400 MW at 220kV level and 700 MW at 400kV level), scope was further changed in 24th NCT meeting held on 23.10.2024. Extracts of minutes of 24th NCT meeting is attached at Annexure-VI.*

- As part of subject transmission scheme, augmentation of transformation capacity by 4x500MVA, 400/220kV ICTs at Sirohi Pooling Station, line bays for RE integration at Sirohi PS and Sirohi-Mandsaur-Khandwa 765kV D/c corridor is to be established with completion schedule of 24 months from effective date as per TSA i.e., 24.03.2027. Implementation of this project shall facilitate onward transfer of power from RE to be connected at Sirohi PS and Merta-II Ps. It is to be apprised that Sirohi PS and Mandsaur PS are under construction as a part of Rajasthan REZ Ph-IV (Part-2:5.5 GW) with SCOD as 22.08.2026 while Khandwa (New) is an existing substation.

Keeping above in view and based on details furnished by M/s. Rajasthan V Power Transmission Limited, CTU, in line with Section 15(4) of the Electricity Act, 2003 and Regulation 5 (9) of CERC (Procedure, Terms and conditions for grant of Transmission Licence and other related matters) Regulations, 2024, recommends grant of transmission license to M/s Rajasthan V Power Transmission Limited for executing the subject transmission scheme.”

22. We have considered the submissions of the Petitioner, BPC, and CTUIL. The proviso to Clause 2.15.2 of the RfP provides that "if for any reason attributable to the BPC, the said activities are not completed by the Selected Bidder within the above period of ten (10) days as mentioned in this clause, such period of 10 days shall be extended, on a day to day basis till the end of the Bid validity period". As per the above provision, the selected bidder was required to complete all the activities, including the acquisition of SPVs, by 13.3.2025. Though the LoI was issued on 3.3.2025, BPC, vide its letter dated 24.3.2025 in terms of Clauses 2.15.2 of the RfP, extended the date up to 1.4.2025 for completion of all activities by the successful bidder. The selected bidder furnished the Contract Performance Guarantee in favour of the Nodal Agency (CTUIL) for an amount of Rs. 128 crores on 24.3.2025 and acquired a hundred per cent equity holding in the applicant company on 24.3.2025 after execution of the Share Purchase Agreement. As per clause 2.15.4 of the RfP, the TSP is required to apply to the Commission for the grant of a transmission licence within five working days of the acquisition of the SPV by the successful

bidder. The successful bidder, namely Power Grid Corporation of India Limited, acquired the SPV on 24.3.2025. Accordingly, the TSP has filed the instant Petition through e-filing for the grant of a transmission licence on 3.4.2025. The Petitioner has submitted that there has been a delay in filing of the Petition due to the non-reflection of the filing fees of the Petition on e-portal and requested to condone the two days delay in the filing of the instant Petition. Since the Petitioner could not file the Petition due to procedural lapse, we condone the said delay.

23. CTUIL has submitted that the transmission scheme involves augmentation of transformation capacity through 4x500 MVA, 400/220 kV ICTs at Sirohi Pooling Station, along with line bays for renewable energy (RE) integration, and establishment of the Sirohi–Mandsaur–Khandwa (Sterlite) 765 kV D/c corridor for evacuation of about 4200 MW power from the connectivity granted at Sirohi PS and Merta-II PS. We note that the interconnecting Sirohi and Mandsaur Pooling Stations, are under construction and expected to be commissioned by 22.08.2026, which is seven months prior to the SCOD of the instant augmentation that is 24.03.2027, and Khandwa (Sterlite) is an existing substation. The start date of connectivity for the RE generators is 24.03.2027 and onwards. Hence, there is no apparent mismatch between the upstream and downstream elements of the augmentation at the planning stage.

24. Considering the material on record, we are *prima-facie* of the view that the Petitioner satisfies the conditions for the grant of an inter-State transmission licence under Section 15 of the Act read with the Transmission Licence Regulations for construction, operation, and maintenance of the transmission system as described in para 1 of this order. We, therefore, direct that a public notice in two daily digital

newspaper and on the Commission`s website under clause (a) of sub-section (5) of Section 15 of the Act be published to invite suggestions or objections to the grant of a transmission licence aforesaid. The objections or suggestions, if any, be filed by any person before the Commission by **11.7.2025**.

25. The Petitioner has undertaken that it shall implement the Project as per the provisions of the TSA. The Petitioner has also undertaken that the time overrun and cost overrun, if applicable, shall be claimed by the Petitioner in accordance with the applicable provisions of the TSA read with the provisions of the Act, the bidding documents, and the regulations of the Central Electricity Regulatory Commission.

26. It is observed that as per Article 5.1.1 of the TSA, the TSP, at its own cost and expense, shall be responsible for designing, constructing, erecting, testing, and commissioning each element of the Project by scheduled COD in accordance with the various regulations of the Central Electricity Authority regarding Technical Standards and Grid Standards, Prudent Utility Practices and other applicable laws. Further, Article 5.4 of the TSA provides that the TSP shall ensure that the Project is designed, built and completed in a good workman-like manner using sound engineering and construction practices and using only materials and equipment that are new and of international utility-grade quality such that the useful life of the Project will be till the expiry date. Further, the design, construction, and testing of all equipment, facilities, components and systems of the Project shall be in accordance with Indian Standards and Codes issued by the Bureau of India Standards. In this regard, the Petitioner has submitted that it would implement the Project as per the provisions of the TSA, including Articles 16.4, Article 5.1.1, and Article 5.4 of the TSA. It is expected that while carrying out the survey, the Petitioner has complied

with the provisions of clause 2.5.7.3, clause 2.5.7.4 and clause 2.5.7.5 of the RfP. The Petitioner will comply with the provisions of the bidding documents and the TSA for the commissioning of the Project within the SCOD.

27. The Petition shall be listed for hearing on **15.7.2025**.

sd/-
(Ravinder Singh Dhillon)
Member

sd/-
(Ramesh Babu V.)
Member